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ITEM NO.97

REGISTRAR COURT.2

SECTION III

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR SUNIL THOMAS

Petition(s) for Special Leave to Appeal (Civil) No(s).11025/2012

M/S MANGAT SINGH COAL DEPOT

Petitioner(s)

VERSUS

STATE OF U.P.& ANR

Respondent(s)

(With prayer for interim relief and office report)

Date: 12/07/2012 This Petition was called on for hearing today.

For Petitioner(s)

Mr. Sunil Kumar Jain,Adv.

For Respondent(s)

Ms.Jyoti Sharma,adv.

Mr. Vinay Garg,Adv.

UPON hearing counsel the Court made the following

O R D E R

Ld.counsel for the respondent submits that copy of the pleadings have not been served on him. Petitioner is directed to serve copy within two weeks and file proof. The respondent may file counter affidavit within four weeks thereafter.

List the matter on 27.08.2012.

		(Sunil Thomas)	
		Registrar	

SB